

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

Item No. 416  
IA/665/ND/2024 in IB/739/ND/2023

**IN THE MATTER OF:**

Bank of Maharashtra	...	Applicant
Versus		
Mrs. Ritu Rani Vasudev	...	Respondent

**Under Section 95(1) of the Insolvency & Bankruptcy Code, 2016.**

**Order delivered on 08.07.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the RP	: Mr. Gautam Singhal, Mr. Rajat Chaudhary, Ms. Aastha Vishnu, Advs.
For the Petitioner	: Mr. Nishant Awana, Ms. Rini Badoni, Ms. Nitya Sharma, Mr. Bhavesh Yadav, Advs.

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

**IA/665/ND/2024**

Learned Counsel for the applicant and Learned Counsel for the Resolution Professional are present through video-conferencing. Learned Counsel for the Resolution Professional has submitted that he has filed Report and served a copy of Report to the applicant as well as respondent. Learned Counsel for the applicant has submitted that they have no objection to the report filed by the Resolution Professional. No representation on behalf of the respondent. In the interest of justice, one more notice along with a copy of today's order be served to the respondent. Let this matter be posted to 31.07.2024.

Sd/-

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**